

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/24(KB)2023
IA(COMPANIES.ACT)/11(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	MRS LAKSHMI MAROTHIA VS JAGANNATH BUSINESS SERVICES PVT LTD
UNDER SECTION	SEC. 97(1)

Appearance (via video conferencing/physically)

Mr. Dripto Majumdar, Adv.] For the Applicant
Mr. Patita Paban Biswas, Adv.]

ORDER

1. Learned Counsel for the Petitioner present.
2. **IA(COMPANIES.ACT)/11(KB)2024:**
 - a. Ld. Counsel for the Applicant submits that this is an application for praying for the following reliefs:
 - i. An order granting extension of time for conducting the Annual General Meeting for Financial Years ending on 31st March, 2021 and 31st March, 2022, in terms of the order dated 26th April, 2023 passed by this Tribunal in C.P. 24/KB/2023 for conducting the Annual General Meeting for the Financial Years ending on 31st March, 2021 and 31st March, 2022.
 - ii. Alternatively, an order granting a new timeline for conducting the Annual General Meeting for the Financial Years ending on 31st March, 2021 and 31st March, 2022.
3. Ld. Counsel for the Applicant states that the AGM as order vide order dated 26th April, 2023 could not be convened due to medical issues and therefore, the Ld. Counsel appearing for the applicant seeks further time to convene AGM as prayed for. Ld. Counsel for the Applicant also seeks condonation of delay in conducting AGM.
4. In view of such, we hereby give the following directions in the exercise of the powers conferred on this Tribunal under section 97 of the Companies Act, 2013:

- a. The Respondent Company shall call, convene and hold a meeting of its members **on or before 20.02.2024** to approve the Annual Financial Statements for the Financial Year ended 31st March 2021 and 31st March 2022.
 - b. Notice shall be issued to all the members in accordance with section 101 of the Companies Act, 2013.
 - c. The Respondent Company is granted the liberty to approach this Tribunal in case there is any difficulty in holding the Annual General Meeting as directed aforesaid.
 - d. Such meeting shall be deemed to be an Annual General Meeting of the Company.
 - e. The Registry is directed to send copies of the Order forthwith to all the parties and their representative for information and for taking necessary steps.
 - f. Registry is also directed to send a copy of this Order to the Registrar of Companies, West Bengal, Kolkata.
5. It is made clear that no further adjournment for the said meeting will be granted in this matter.
 6. With the above directions, this **IA(COMPANIES.ACT)/11(KB)2024 stands disposed of.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)